CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.443/97

Tuesday this the 2nd day of September, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

- 1. S.G.Nair, Superintendent (Retired), KizhakkekottayiiniPuthiyavila PO, Kayamkulam, Alapuzha.690531.
- G.Suresh S/o S.G.Nair, Kizhakkekottayil, Puthiyavila PO, Kayamkulam, Alapuzha 690531.

Applicants

(By Advocate Mr. R.Rajasekharan Pillai)

Vs.

- Union of India represented by the Secretary, Ministry of Finance, New Delhi.
- The Chairman, Board of Customs and Central Excise, Revenue Building, New Delhi.
- 3. The secretary, Board of Customes and Central Excise, Revenue Buildings, New Delhi.
- 4. The Principal Collector, Central Excise, West Zone, Bombay, New Central Excise Building, 115, M.K.Road, Opp.Church Gate Railway Station, Bombay.
- The Deputy Director (Comms), Telecom Wing, 6th floor, New Customs House Annexe, Balland Estate, Bombay . .. Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC (represented) The application having been heard on 2.9.1997, the tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The first applicant for reason of unhealth was compelled to be on medical leave for a long 25.4.93 applied for ultimately on time and permission to retire on invalid pension under Rule Though his the CCS (Pension) Rules. application was presented on 25.4.93 it reached the Head Office only in the month of August 1993. request of the first applicant for retirement was granted and he was retired on invalid pension with In the applicant's request effect from 27.12.93.

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for invalid pension he had also made a request for grant of compassionate appointment to his son the second applicant. This request was turned down by the respondents on the ground that the applicant had crossed the age of 55 years and therefore was not entitled to the benefit of the scheme for compassionate appointment on invalid pension in accordance with Sub paragrph (b) of para 21 of the Government order dated 30.6.87 in regard to scheme for compassionate appointment.

- 2. Aggrieved by this, the applicants have jointly filed this application seeking to have A4 and A7 orders rejecting the applicants' claim for compassionate appointment of the second applicant and for a direction to the respondents to appoint the second applicant on a Group 'C' or 'D' post on compassionate grounds.
 - The respondents resist the claim of 3. that as the the ground applicants on applicant had crossed the age of55years when he was retired on invalid pension, in accordance with the scheme the benefit of employment assistance compassionate grounds cannot be extended to the The retirement of case of the applicants. applicant in the month of December, though he made a request in April 1993 has been explained by stating that the application could be processed only when it was received in the Head Office and that his retirement was given effect to after the expiry of the medical leave in accordance with Rule 20 of the CCS (Leave) Rules. The respondents, therefore, contend that the action on the part of the respondents in denying the request of assistance on employment for applicants

compassionate grounds to the second applicant was only in accordance with the rules and instructions on the subject and requires no interference by the Tribunal.

the facts and circumstances emerging from the pleadings our anxious consideration in the light of the points urged by the learned counsel on either side, we find no infirmity in the decision of the respondents in not extending the benefit of employment assistance on compassionate grounds to the second applicant for the reason that the first applicant had retired on invalid pension only after The decision is crossing the age of 55 years. strictly in accordance with the spirit of the it is therefore Anexure.R4(a) and The case of the applicants that unexceptionable. put not be could applicants disadvantageous condition on account of the delay in processing the case for granting permission for retirement on invalid pension also is not very appealing because even after the first applicant's making his request, some time naturally should have certification the getting the for taken appropriate medical authority in the matter. The made request first applicant himself has retirement on invalid pension just one month prior to the date on which he attained 55 years. He also had not indicated the date on which he wished to Hence it cannot be said that there has retire. been any unreasonable delay on the part of the ...4 respondents granting the applicant the permission to retire.

5. We do not find any merit in this application and therefore, we dismiss the same leaving the parties to bear their costs.

Dated the 2nd day of September, 1997.

S.K.GHOSAL

ADMINISTRATIVE MEMBER

A.V.HARIDASAN

VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A4 : Order No.I/13-1/PCU/BCX/94/6499 dated 16.12.1994 from the 4th respondent to the Ist applicant.

2. Annexure A7 : Communication dated 4.3.1997 of the Commissioner of Central Excise, Mumbai-2 to the Ist applicant.

3. Annexure R4(a): OM No.14014/6/86-Estt.(D) dated 30.6.1987 of the Government of India, Department of Personnel & Training.

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